

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 2/202-RC

DATED: 14-11-2022

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 2/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Junior Assistants** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD COMBINED DISTRICT

220820200	220820361	220820452	220820725	220821573	220821580
220821587	220821602	220821605	220821730	220821875	220821880
220822358	220822902	220823119	220823510	220823715	220823731
220823750	220824332	220824338	220824347	220825423	220825430
220825677	220825688	220825906	220826114	220826268	220826517
220826538	220826765	220826772	220826777	220826973	220827898
220828347	220828348	220828747	--	--	--

(2) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220920024	220920035	220920111	220920717	220920730	220920817
220920847	220920992	220921249	220921361	220921397	220921535
220921576	220921610	220922181	220922293	220922364	220923771
220923835	220924530	220924981	220926522	220927756	220927855

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(3) NAME OF THE UNIT: KARIMNAGAR COMBINED DISTRICT

221020053	221020061	221020139	221020988	221021125	221021133
221021224	221021256	221021276	221021375	221021399	221021445
221021524	221021742	221021743	221021766	221021792	221021795
221021938	221021994	221022173	221022272	221022481	221022528
221022678	221022702	221022928	221023174	221023557	221023747
221023960	221023986	221024668	221024870	221024925	221025134
221025328	221025564	221025565	221025629	221025661	221026275
221026471	221026762	221026774	221026972	221027913	221028092
221028112	221028598	221028606	--	--	--

(4) NAME OF THE UNIT: MAHBUBNAGAR COMBINED DISTRICT

220820590	220820679	220821790	220822723	220822734	220822739
220822745	220822755	220823219	220823815	220824672	220827055
220827279	220827289	220827790	220828014	--	--

(5) NAME OF THE UNIT: MEDAK COMBINED DISTRICT

221022542	221024056	221024975	221028384
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(6) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220924055	220926290	220926297	220926545	220927420	220927635
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(7) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220820046	220820047	220820116	220820151	220820850	220820872
220820879	220820955	220821313	220821321	220821451	220821826
220821827	220821859	220822552	220822808	220822857	220823053
220823257	220823280	220823454	220823643	220823671	220823684
220823690	220823857	220824083	220824249	220824501	220825328
220825334	220825356	220826233	220826254	220826436	220826663
220826716	220826914	220827085	220827090	220827137	220827614
220827837	220827859	220827865	220828276	220828555	220828556

(8) NAME OF THE UNIT: RANGAREDDY COMBINED DISTRICT

220920061	220920552	220920590	220920666	220920670	220921030
220921692	220921999	220923128	220923166	220923196	220923230
220923233	220923254	220923268	220923311	220923360	220923436
220923514	220923606	220923608	220923669	220923693	220923721
220923743	220923760	220923771	220923848	220923858	220923861
220923863	220923872	220923935	220923979	220924033	220924081
220924111	220924129	220924150	220924165	220924213	220924216
220924258	220924341	220924366	220924415	220924421	220924428
220924597	220924603	220924646	220924677	220924693	220924694
220924735	220924843	220924894	220924920	220924930	220925041
220925065	220925067	220925095	220925143	220925148	220925264
220925323	220925346	220925397	220925534	220925539	220925561
220925577	220925639	220925659	220925764	220925824	220925857
220925879	220925885	220925959	220925966	220926085	220926122
220926147	220926317	220926406	220926464	220926487	220926550
220926594	220926680	220926744	220926820	220926884	220926886
220926966	220926979	220926983	220927030	220927031	220927043
220927051	220927185	220927187	220927194	220927222	220927225
220927260	220927273	220927297	220927325	220927492	220927555
220927668	220927697	220927708	220927756	220927759	220927766

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220927776	220927778	220927915	220927938	220927970	220928000
220928015	220928047	220928060	220928066	220928142	220928150
220928160	220928236	220928288	220928474	--	--

(9) NAME OF THE UNIT: WARANGAL COMBINED DISTRICT

220920270	220920590	220921118	220921296	220921721	220921792
220922017	220922052	220922058	220922408	220922500	220922503
220922563	220922873	220922880	220922940	220922991	220924030
220924033	220924967	220925723	220927594	220927838	--

(10) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

221020093	221020097	221020109	221020134	221020161	221020163
221020537	221020541	221020847	221020848	221020887	221020889
221020908	221020912	221021098	221021099	221021361	221021362
221021370	221021734	221021977	221022353	221022415	221022558
221022576	221022606	221022649	221022815	221022818	221022823
221022828	221022847	221022870	221022907	221023054	221023262
221023324	221023459	221023491	221023518	221023523	221023859
221023925	221023951	221024063	221024196	221024248	221024262
221024487	221024535	221024540	221024593	221024595	221024775
221024793	221024981	221025030	221025058	221025066	221025228
221025246	221025272	221025278	221025480	221025547	221025711
221025787	221025932	221025933	221026133	221026139	221026146
221026166	221026184	221026222	221026352	221026409	221026410
221026422	221026437	221026578	221026872	221027063	221027082
221027097	221027216	221027218	221027250	221027262	221027282
221027285	221027286	221027288	221027307	221027326	221027382
221027392	221027487	221027501	221027502	221027534	221027543
221027544	221027548	221027630	221027649	221027706	221027728
221027731	221027739	221027763	221027785	221027801	221027830

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221027831	221027856	221027864	221027909	221028169	221028176
221028197	221028239	221028247	221028249	221028262	221028269
221028275	221028277	221028282	221028387	221028393	221028399
221028440	221028493	221028534	221028544	221028575	221028657
221028669	221028673	221028674	221028693	221028739	221028781

(11) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

220820189	220821159	220822108	220822697	220822721	220823158
220823164	220823356	220823405	220823408	220823960	220824188
220824192	220824359	220824398	220825211	220825239	220825249
220825457	220826157	220826294	220826562	220826811	220827023
220827042	220827202	220827211	220827213	220827261	220827265
220827437	220827438	220827452	220827472	220827473	220827481
220827501	220827678	220827644	220827684	220827693	220827695
220827747	220827749	220827859	220828088	220828092	220828131
220828145	220828156	220828195	220828197	220828269	220828314
220828315	220828321	220828427	220828428	220828458	220828548
220828555	220828567	220828581	220828586	220828627	220828630

(12) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

220820182	220820188	220820189	220821159	220821552	220824017
220824650	220824657	220827044	220827265	220827502	220827767
220827771	220828088	220828314	220828315	220828318	220828320
220828458	220828548	220828567	220828571	220828575	220828581

**(13) NAME OF THE UNIT: PRL. SPECIAL JUDGE FOR CBI CASES,
HYDERABAD**

220822617	220827644	220828088	220828092	220828314	220828321
220828567	220828581	220828586	220828587	--	--

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The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
 2. The Other Backward Class (OBC) Certificates will not be considered.
 3. Discharge Certificate for Ex-servicemen candidates.
 4. Certificate in respect of Local candidates in terms of the Presidential Orders, 2018 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) in case they have not pursued regular study, but appeared privately has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.
- For determining local status of the applicant:
- i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.
 - ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.
 - iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018 in proof of the local candidature.
5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.
 6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

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7. No-objection Certificate from Employer (if employed anywhere).
8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

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REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C. No. 4/2022-RC

DATED: 14-11-2022

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 4/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Field Assistant** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for Viva Voce (oral interview):

(1) NAME OF THE UNIT: ADILABAD COMBINED DISTRICT

220540328	220540972	220540990	220541371	220541372	220541373
220542545	220542801	220543219	--	--	--

(2) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220540019	220540844	220540926	220542643	220542893	--
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(3) NAME OF THE UNIT: MAHBUBNAGAR COMBINED DISTRICT

220540003	220540084	220540117	220540132	220540215	220540550
220540595	220540777	220541402	220541403	220541646	220541652
220541932	220542647	--	--	--	--

(4) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220540328	220541178	220542420	220542432	220542659	220542674
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(5) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220540010	220540388	220540414	220540504	220540670	220540691
220541190	220541453	220541974	220542470	220542945	220542950

(6) NAME OF THE UNIT: RANGAREDDY COMBINED DISTRICT

220540328	220540957	220541094	220541250	220541287	220541295
220541319	220541499	220541505	220541515	220541553	220541590
220541705	220541727	220541778	220541782	220541791	220541808
220541809	220541815	220541816	220541817	220542261	220542273
220542280	220542494	220542500	220542715	220542733	220542747
220542762	220542781	220542782	220543005	--	--

(7) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

220540380	220540791	220541135	220541380	220541388	220542072
220542098	220542360	220542361	220542367	220542480	220542576
220542762	--	--	--	--	--

(8) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

220540028	220540791	220541141	220541399	220542150	220542154
220542360	220542367	220542371	220542410	220542602	220542641
220542762	--	--	--	--	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by

Dr. [Signature]

the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.

2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 2018 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) in case they have not pursued regular study, but appeared privately has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

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NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

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REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 5/2022-RC

DATED: 14-11-2022

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 5/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Examiners** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for Viva Voce (oral interview):

(1) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220450035	220450727	220451278	220451309
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(2) NAME OF THE UNIT: KARIMNAGAR COMBINED DISTRICT

220450199	220450297	220450309	220450312	220450593	220451569
220451586	220451786	220451788	220451917	220452047	220452057
220452183	220452465	220452934	220453118	220455126	220455181

(3) NAME OF THE UNIT: MAHBUBNAGAR COMBINED DISTRICT

220450421	220450553	220450993	220451016	220451022	220452726
220453122	220453580	220455447	--	--	--

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(4) NAME OF THE UNIT: MEDAK COMBINED DISTRICT

220450599	220450751	220452487	220453365	220453601	220454054
220454061	220454313	220454557	220454562	220454783	220454984
220454994	220455000	220455448	220455450		

(5) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220450012	220450014	220450617	220455222	220455696	--
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(6) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220450757	220450784	220451078	220451150	220451403	220451586
220452499	220452500	220452504	220452978	220452985	220453382
220453868	220454788	220455014	220455250	220455259	220455359
220455555	220455591	220455737	220455787	220455806	--

(7) NAME OF THE UNIT: RANGAREDDY COMBINED DISTRICT

220450096	220450565	220450757	220452285	220452333	220452338
220452848	220453018	220453193	220453205	220453635	220453904
220453964	220454095	220454153	220454350	220454402	220454596
220454623	220454636	220454831	220455101	220455109	220455110
220455114	--	--	--	--	--

(8) NAME OF THE UNIT: WARANGAL COMBINED DISTRICT

220451435	220451595	220451767	220453473
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(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

220450050	220450071	220452134	220452136	220452619	220453501
220453505	220453763	220453792	220454200	220454937	--

(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

220450077	220451057	220452136	220452411	220452916	220452920
220453078	220453254	220453263	220453274	220453508	220453545
220453634	220453763	220453794	220454023	220454031	220454200
220454201	220454270	220454482	220454937	--	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 2018 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) in case they have not pursued regular study, but appeared privately has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

- i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

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ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

Dr. [Signature]

REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 7/2022-RC

DATED: 14-11-2022

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 7/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Record Assistant** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for Viva Voce (oral interview):

(1) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220670636	220670654	220670715	220670730	220670734	220670740
220671595	220676989	220677495	220677498	--	--

(2) NAME OF THE UNIT: KARIMNAGAR COMBINED DISTRICT

220670276	220671914	220672039	220672086	220672109	220672113
220672161	220675711	220677263	--	--	--

(3) NAME OF THE UNIT: MAHBUBNAGAR COMBINED DISTRICT

220670018	220670380	220670473	220670507	220671018	220671091
220671146	220672219	220673081	220673325	220673369	220673561
220674117	220674787	220675011	220676068	220676270	220676314
220676329	220677508	220677520	220677522	220677538	220677707

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(4) NAME OF THE UNIT: MEDAK COMBINED DISTRICT

220670092	220671146	220671974	220672689	220673604	220673805
220674140	220674327	220675276	220675782	220676095	220676348
220677028	220677038	--	--	--	--

(5) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220670557	220670611	220670617	220671123	220672912	220674360
220674373	220674598	220675817	220677046	220677048	220677058
220677328	--	--	--	--	--

(6) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220670055	220670835	220670868	220670962	220671146	220671174
220671214	220671245	220671269	220675847	220676145	220677089
220677125	220677348	220677360	220677377	--	--

(7) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

220670378	220671146	220674266	220674721	220674751	220675955
220676487	220676927	220676941	220676956	220676987	220677145
220677192	220677214	220677244	220677383	220677389	220677437

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.

2. The Other Backward Class (OBC) Certificates will not be considered.

Dr. [Signature]

3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 2018 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) in case they have not pursued regular study, but appeared privately has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

Dr. [Signature]

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

Dr. [Signature] 10/11/2022

REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 8/2022-RC

DATED: 14-11-2022

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 8/2022-RC, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of **Process Servers** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of September 2022.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for Viva Voce (oral interview):

(1) NAME OF THE UNIT: ADILABAD COMBINED DISTRICT

220780328	220780731	220781762	220781769	220782015	220782148
220782164	220784620	220786218	220786237	220786474	220786722
220787163	220787173	220787426	220787661	220787997	220788024

(2) NAME OF THE UNIT: KHAMMAM COMBINED DISTRICT

220780058	220780069	220780074	220780715	220780885	220780920
220780930	220781001	220781438	220781455	220781456	220781458
220781491	220781497	220781515	220787308	220787309	220787314
220787563	220787564	--	--	--	--

(3) NAME OF THE UNIT: KARIMNAGAR COMBINED DISTRICT

220780092	220780111	220780127	220782196	220782197	220782272
220782325	220782457	220786339	220786340	220786383	220787321
220787572	220787576	220787811	220787819	--	--

Dr. 14/11/2022

(4) NAME OF THE UNIT: MEDAK COMBINED DISTRICT

220780186	220780189	220781194	220781522	220782366	220782377
220782621	220782845	220783300	220783793	220783798	220784525
220785008	220785022	220785477	220785752	220785997	220786167
220786168	220786407	220786408	220787327	220787331	220787334
220787589	220787590	220787644	--	--	--

(5) NAME OF THE UNIT: NIZAMABAD COMBINED DISTRICT

220781194	220781522	220783084	220783329	220783818	220783986
220784000	220784569	220785035	220785040	220785070	220785267
220785274	220785518	220785521	220785780	220786041	220786421
220786680	220786900	220786920	220786925	220787342	220787362
220787369	220787377	220787597	220787864	220787872	--

(6) NAME OF THE UNIT: NALGONDA COMBINED DISTRICT

220780037	220781027	220781052	220781094	220781122	220781138
220781148	220781270	220781272	220781295	220784599	220785548
220786447	220786698	220787400	220787640	220787648	220787881
220787884	220787890	--	--	--	--

(7) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

220780207	220781194	220781422	220782419	220782997	220783434
220784382	220784978	220786254	220786516	220787179	220787215
220787229	220787234	220787259	220787276	220787435	220787444
220787457	220787461	220787470	220787538	220787539	220787540
220787677	220787683	220787881	--	--	--

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(8) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

220780163	220780165	220780203	220780621	220781194	220782997
220783713	220784475	220784693	220784744	220784909	220784927
220784978	220785410	220785644	220786041	220786309	220786321
220786323	220786326	220786556	220787222	220787234	220787260
220787276	220787281	220787334	220787465	220787529	220787538
220787539	220787550	220787644	220787725	220787726	220787781
220787782	220787881	--	--	--	--

(9) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

220784744	220787560	220787795
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The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 2018 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) in case they have not pursued regular study, but appeared privately has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

Dr. [Signature]

5. For determining local status of the applicant:

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iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.124 dt. 30.8.2018 in proof of the local candidature.

6. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

7. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

8. No-objection Certificate from Employer (if employed anywhere).

9. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

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HELP DESK NUMBER: 040-23688394

Dr. Nitin Son

REGISTRAR (RECRUITMENT)